

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 1**

ITEM No.102  
CP(IB) 59 of 2019

**Order under Section 7 IBC**

**IN THE MATTER OF:**

IDBI Bank Ltd  
V/s  
Doshion Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on 02.08.2021**

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)  
Virendra Kumar Gupta, Hon'ble Member(T)

**PRESENTS:**

For the Applicant : Mr. Akshat Khare, Adv.  
For the IRP/RP :  
For the Respondent : Mr. Rasesh Sanjanwala, Sr. Adv.

**ORDER**

Learned Sr. Counsel for the Corporate Debtor submitted that talks between Financial Creditor and Corporate Debtor are going on for settlement. Learned PCA for the Financial Creditor submitted that he has no instruction. Be that as it may. We direct parties to upload their respective pleadings / documents on E-Portal within **Seven (7) days**, if already not uploaded.

List the matter for further consideration on 17.08.2021.

  
**(VIRENDRA KUMAR GUPTA)**  
**MEMBER (TECHNICAL)**

Prakash

  
**(MADAN B GOSAVI)**  
**MEMBER (JUDICIAL)**